## 2431 Preventive Detention [RAJYA SABHA] (Amendment) but, 1954 2432

[Shri P. T. Leuva.] ideology but were activities designed to create disorder, to hazard innocent people to take charge of public offices in furtherance of an objective of overthrowing the Government in power, so far as Madhya Pradesh is concerned.

SHRI B. GUPTA: We are all overawed.

SHRI P. T. LEUVA: My hon. friend is entitled to interrupt me, but I 'io not wish to lose time in listening to interruptions at this stage because we will have fuller time tomorrow but I would submit to him again that this law is solely meant for the purpose of maintaining law and order in this country. It is not meant for support ing any party in power; there is no question of taking vengeance on anybody but on those persons who believe that their objectives and aims can be achieved only through violence. These are the very persons against whom this Act will be utilised and against no one else.

SHRI B. GUPTA: Then it should be utilised against you.

SHRI P. T. LEUVA: If I join the ranks to which those persons belong, certainly this Government will be failing in its duty if it did not utilise the provisions of this Act against me. I cannot have different standards for myself and for Mr. Bhupesh Gupta.

SHRI B. GUPTA: Your party, I said.

SHRI P. T. LEUVA: It is not the question of personality but it is the question of activities—what one does, what one thinks and what one wants to do.

SHRIMATI PARVATHI KRISHNAN: Even when he thinks?

SHRI P. T. LEUVA: Then one comes within the purview of this Act.

SHRi B. GUPTA: Dr. Katju would be in perpetual detention in that case.

SHRI P. T. LEUVA: You want perpetual injunction against a man for violence?

SHRI B GUPTA: If violence is a ground for detention, Dr. Katju would be in perpetual detention because nobody has committed so much violence as he has.

SHRI P. T. LEUVA: My hon. friend perhaps displays knowledge of civil law but he does not know that civil injunction which may be granted may be also disrespected even though at the moment the party might be sent to civil prison for some time but the injunction that Mr. Gupta wants, perpetual injunction is not granted for anybody indulging in criminal activi ties because you cannot restrain a person from indulging in criminal activity unless and until you impose a penalty on him. So far as Mr. Bhupesh Gupta is concerned, this injunction will have no effect whatsoever. When the rigours of a criminal statute are not sufficient to deter him, is it pos sible that a milder remedy of an injunction would restrain him from committing any activity which would be strictly within the law.....

SHRI B. GUPTA: It is Ave now, Sir.

Mfc. DEPUTY CHAIRMAN: Are we not sitting till six? Do you want more time, Mr. Leuva?

SHRI B. GUPTA: Give him time. Sir.

MR. DEPUTY CHAIRMAN: All right. Before we adjourn, there is an announcement.

## ANNOUNCEMENT *RE* TRANSACTION OF GOVERNMENT BUSINESS ON FRIDAY, THE 17TH DECEMBER 1954

MR. DEPUTY CHAIRMAN: The Chairman has decided that after the disposal of Private Members' Legislative Business tomorrow, the time, if any available, at tomorrow's sitting of the House will be allotted for Government business.

.The House stands adjourned till 11 o'clock tomorrow.

The House then adjourned at five of the clock till eleven of the clock on Friday, the 17th December 1954.